

labour in sweeping, cleaning and watching in any of these establishments after taking into account the relevant factors as contained in Section (10) of the Contract Labour (Regulation & Abolition) Act, 1970.

**Penalty to Government employees**

8349. SHRI RAJANTH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) the number of Government servants given the penalty of dismissal, removal and compulsory retirement from service during the last three years; and

(b) the main reasons for awarding such a major penalty?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI-MATI MARGARET ALVA): (a) and (b). The information regarding the number of Govt. Servants given the penalty of dismissal, removal and compulsory retirement is not centrally available, since the power to impose such Penalties is exercised by disciplinary authorities in various Ministries/Depts. at different levels for different categories of employees as specified in the relevant disciplinary rules. A penalty can be imposed for only good and sufficient reasons. The quantum of penalty depends upon the gravity of misconduct and the facts and circumstances in each case.

**Using of Penal Powers Under DDA Act, 1957**

8350. SHRI RAMCHANDRA VEER-APPA: Will the Minister of URBAN DEVELOPMENT be pleased to state the list of cases in which DDA has invoked its penal powers under the Development Act, 1957 to punish unauthorised construction and misuser in the Lal Dora of villages falling in

its 'Developed Area' in the Western Zone of Delhi during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): The information is being collected and will be laid on the Table of the Sabha.

**Leather Finishing Units.**

8351. DR. SHRIMATI K.S. SOUNDARAM: Will the PRIME MINISTER be pleased to state:

(a) the number of public sector leather finishing centres, State-wise;

(b) whether the Government propose to take over all the leather finishing centers in Tamil Nadu; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a). There are two Central Public Sector Enterprises which are manufacturing and marketing leather & Leather products and having their registered Office in the State of Uttar Pradesh.

(b) At present there is no such proposal under consideration of the Government.

(c) Does not arise.

[Translation]

**Development works in public sector undertakings in Rajasthan.**

8352. PROF RASA SINGH RAWAT: Will the PRIME MINISTER be pleased to state:

(a) the major development works undertaken in various public sector units in